IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-615/(ND)/2017

In the matter of:

Aashish Enterprises

.. PETITIONER

Vs.

Anil Special Steel Industries Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Karan Batura, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present and moves this petition. In relation to the service of an advance copy of the application, Ld. Counsel for the petitioner represents that the same has been dispatched which is evidenced from the courier receipt which is annexed at page 53 of the typed set of documents filed along with the petition. However, the Tracking report is not available on record.

The petitioner is directed to file the Tracking report along an affidavit of service in relation to service of notice. In addition, petitioner to submit statement of accounts commencing from 1.4.2014 as upto date clearly disclosing the details of receipts from the Corporate Debtor as well towards invoices amount payable as it claimed that the account is a running account as claimed by the petitioner in relation to the Corporate Debtor.

For meeting all the above compliances, a week's time is granted.

Post the matter on 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit